कन्ज्यूमर्स एसोसियेशन आफ़ इंडिया के सम्मेलन द्वारा स्वीकार किये गये प्रस्ताव

*१२७. श्री भगवत नारायण भार्गव : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कन्ज्यूमर्स एसोसियेशन आफ इंडिया के अक्तूबर, १९६१ में हुये सम्मेलन द्वारा स्वीकार किये गये प्रस्तावों की एक प्रति सरकार को मिली है; और

(ख) यदि हां, तो इस संबंध में सरकार द्वारा क्या कार्यवाही की जा रही है ?

†[RESOLUTIONS ADOPTED BY THE CONFERENCE OF THE CONSUMERS' ASSOCIATION OF INDIA

*127. SHRI B. N. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have received a copy of the resolutions adopted by the conference of the Consumers' Association of India held in October, 1961; and

(b) if so, what action is being taken by Government in the matter?]

वाणिज्य मंत्री (श्री एन० कानूनगो): (क) और (ख) कन्ज्यूमर्स एसोसियेशन आफ इंडिया के सम्मेलन द्वारा की गयी सिफ़ारिशें सरकार को अभी हाल में ही मिली हैं और उन पर विचार किया जा रहा है ।

†[THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) and (b) The recommendations made by the Seminar held by the Consumers' Association of India have been received by Government only very recently and are under their consideration.]

भारत-पाकिस्तान सीमा पर पाकिस्तान द्वारा आक्रमण

*१२८. श्री भगवत नारायण भार्गव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछले तीन महीनों में पाकिस्तान द्वारा भारतीय सीमा पर कोई आक्रमण किये गये और यदि हां, तो क्या उन आक्रमणों में कोई मुठभेड़ें भी हुईं ; और

(ख) क्या उन आक्रमणों में पाकिस्तानी पुलिस या सेना का हाथ था और क्या इस अवधि में वे सीमा पर से किन्हीं भारतीय राष्ट्रिकों को पकड़ कर ले गये ?

†[PAKISTANI RAIDS ON INDO-PAKISTAN BORDER

*128. SHRI B. N. BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether any raids were made by Pakistan on the Indian border during the last three months and if so, whether any clashes also took place in those raids; and

(b) whether Pakistani Police or troops were involved in those raids and whether they kidnapped any Indian nationals from the border during this period?]

वैदेशिक कार्य उपमंत्री (श्रीमती लक्ष्मी एन० मेनन) : (क) जी, हां । भारत-पाकिस्तान सीमाओं पर पिछले तीन महीनों में कुछ हमले हुए हैं । अगस्त से अक्तूबर, १९६१ तक इस प्रकार की जो घटनायें हुई हैं, उन्हें इलाकेवार एक ब्यौरे में दिखाया गया है जो सदन की मेज पर रख दिया है । [देखिये परिशिष्ट ३६, अनुपत्र संख्या ९।] त्रिपुरा क्षेत्र के एक मामले में आक्रमणकारियों और भारतीय गश्ती दल में मुठभेड़ हुई थी लेकिन कोई हताहत नहीं हुआ ।

(ख) जी हां । इस अवधि में पाकिस्तानी पुलिस या सैनिक दस भारतीय राष्ट्रिकों को पकड़ कर ले गये थे । इनमें से

†[ ] English translation.

तीन आदमियों को वापस कर दिया गया है ।

†[THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Yes, Sir. Some raids have occurred in the last three months on the Indo-Pakistan borders. A statement showing the number of such incidents, sector-wise, from August to October, 1961 is placed on the Table of the House. [*See* Appendix XXXVI, Annexure No. 9]. In one case, on the Tripura sector, there was a clash between the raiders and an Indian patrol party but there was no casualty.

(b) Yes, Sir. Ten Indian nationals were kidnapped during this period by Pakistan police or troops. Of these, three persons have been restored.]

EVICTION OF THE OCCUPANTS ON LAND FOR POLICE STATION AT SARAI ROHILLA, DELHI

*135. SHRI BABUBHAI CHINAI: Will the Minister of REHABILITATION be pleased to state:

(a) whether Government propose to evict the unauthorised occupants on the land acquired by it for the construction of a police station in Sarai Rohilla, Delhi; and

(b) if so, whether Government have made any arrangement to provide alternative accommodation to the present occupants of that land?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) and (b) Some years ago about 55 acres of land was acquired for the resettlement of displaced persons at Sarai Rohilla. For the construction of a police post, it was decided to transfer 2.18 acres to the Delhi Administration. Before this could be done, the land was unauthorisedly squatted upon. The squatters are being evicted now. It is not proposed to give them any alternative accommodation.

†[ ] English translation.

CHARGE OF LAND ACQUIRED FOR CONSTRUCTION OF POLICE STATION AT SARAI ROHILLA, DELHI

*136. SHRI BABUBHAI CHINAI: Will the Minister of REHABILITATION be pleased to state:

(a) whether the land acquired by Government for the construction of police station in Sarai Rohilla, Delhi is in the charge of the Development Division, Central Public Works Department, Circle IV;

(b) if so, since when it has been in the charge of that Division;

(c) the reasons for not transferring the land to the Public Works Department, Delhi State Circle, so far; and

(d) when it is likely to be transferred to Delhi State Circle for construction of the police station?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) Yes.

(b) The land in question was handed over to the Executive Engineer, Central Public Works Department on 2nd March, 1954.

(c) The Central Public Works Department tried to hand over possession of the land in April, 1961 to the Delhi State Division of the Public Works Department, but the unauthorised occupants resisted the handing over of the land to the latter.

(d) Delhi Administration are taking necessary action to evict the unauthorised squatters.

PROGRESS MADE BY TELEVISION

*139. SHRI DAYALDAS KURRE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the progress which has so far been made in experimental television in the country?